

मात्रा में गैस के उपलब्ध होने का पता लगा था;

(ख) यदि हां, तो तत्संबंधी व्योरा क्या है; और

(ग) गैस को निकालने तथा उसका उपयोग करने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

पेट्रोलियम तथा रसायन और खान तथा धातु मंत्री (डा० त्रिगुण सेन) (क) जी नहीं ।

(ख) और (ग) : प्रश्न नहीं उठता ।

बम्बई के निकट गहरे समुद्र में ड्रिलिंग

23. श्री राम सेवक यादव :
श्री देवकी नन्दन पाटोदिया

क्या पेट्रोलियम तथा रसायन और खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका मंत्रालय बम्बई के निकट समुद्र तट पर पेट्रोल के निक्षेपों को पता लगाने के लिए समुद्र में ड्रिलिंग की कोई योजना बना रहा है;

(ख) यदि हां, तो उस योजना का स्वरूप क्या है और यह कार्य कब तक आरम्भ हो जायेगा;

(ग) क्या उपयुक्त कार्य के लिये किसी विदेशी कम्पनी की सहायता ली जा रही है; और

(घ) यदि हां, तो उसका व्योरा क्या है ?

पेट्रोलियम तथा रसायन और खान तथा धातु मंत्री (डा० त्रिगुण सेन) (क) और (ख). मंत्रालय, तेल तथा प्राकृतिक गैस आयोग की सलाह से, "एडिस्टिड औनर आपरेशन" तरीके के अन्तर्गत, जिसमें एक उपयुक्त मोवाइल

ड्रिलिंग प्लेटफार्म बनाया जायेगा और प्रारंभ में विदेशों की कुछ तकनीकी सहायता से चालू किया जायेगा, तेल तथा प्राकृतिक गैस आयोग द्वारा बम्बई तट से संलग्न अरब सागर में दूर गहरे पानी में अन्वेषी ड्रिलिंग किये जाने के विभिन्न तकनीकी, परिचालन तथा मनुष्य-शक्ति के पहलुओं की जांच कर रहा है । क्योंकि उपकरण बनाने में लगभग दो वर्ष लगेगे, क्षेत्र में ड्रिलिंग कार्य के योजना को अन्तिम रूप देने के दो वर्षों बाद शुरू होने की आशा की जा सकती है ।

(ग) और (ग). आवश्यक विदेशी मुद्रा और तकनीकी सहायता प्राप्त करने के लिये विदेशी दलों से शीघ्र ही बातचीत शुरू की जायेगी ।

Sub-Letting and Unauthorised occupation
of Accommodation in Western Court,
New Delhi

24. SHRI BHAJAHARI MAHATO :
Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government will place a list of the Members of Parliament Officials and others living in the Western Court more or less permanently since July, 1969;

(b) whether any cases of sub-letting or occupation by the unauthorised persons have come to the notice of Government; and

(c) who are the residents exempted from compulsion to take food in the Western Court mess ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) (a). A list showing details is Laid on the Table of the Hour. [Placed in Library. See No. LT—1955/69]

(b) No, Sir.

(c) A list of persons exempted from compulsory messaging is laid on the Table of the House. [*Pleaced in Library. See No. LT—1955*].

Income-tax on Earnings of Bharat Krishak Samaj

25. SHRI PLOO MODY
SHRI G. C. NAIK :
SHRI K. M. KOUSHIK :
SHRI R. K. AMIN :
SHRI MAHENDRA MAJHI :

Will the Minister of FINANCE be pleased to state :

(a) the total earning of the Bharat Krishak Samaj from the two Agricultural Fairs organised by it in 1960 at New Delhi and recently in Bombay;

(b) the details of Income-tax paid by the Samaj on its earnings in the above two Fairs and also arising out of its activities;

(c) if no Income-tax has been paid by the Samaj, whether the Samaj is exempted from payment of Income-tax and if not, how it is that Government have been failed to recover Income-tax on large earnings of the Samaj;

(d) whether the former Finance Minister had taken serious exception of this fact in a letter to the late Prime Minister on the 29th August, 1961; and

(e) if so, what action, if any, has been taken on his recommendations ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) The Bharat Krishak Samaj applied on 29th May, 1964 for grant of exemption as a charitable trust under section 11 of the Income-tax Act, 1961. The claim is being examined by the Income-tax Officer.

(d) In his letter about the Samaj, the then Finance Minister did not make any reference to the question of Income-tax liability of the Samaj.

(e) He made no recommendation in regard to Income-tax.

Issue of Medicines to Diabetic Patients from C. G. H. S.

26. SHRI A. N. MULLA :
SHRI YASHPAL SINGH :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether diabetic patients who are beneficiaries under the C. G. H. Scheme are entitled to get rastinan tablets and other medicine only for a period of 6 months and not thereafter;

(b) if so, the reasons therefor;

(c) whether Govt. propose to accommodate such patients under the Scheme in view of the high cost of living; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) (a) The supply of anti-diabetic drugs to the diabetic patients is restricted to an initial period of three months. But in case of complications requiring special control, drugs are administered for longer periods as considered necessary by the Specialist.

(b) to (d) It is considered that free and continuous supply would act as a disincentive for the exercise of dietary control and regimen on the part of the patient, apart from throwing an un-limited liability on the Government. As such no change is proposed to be made in the existing arrangements.

State Bank Scheme for Financial Assistance to Graduates

27. SHRI N. R. LASKER :
SHRI MAYAVAN :
SHRI CHENGALRAYA NAIDU :
SHRI R. BARUA :
SHRI MANIBHAI J. PATEL :

Will the Minister of FINANCE be pleased to state :